

203/C

GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY

No. F.2/07/2020/S.I/824

Dated: 23.04.2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas Ministry of Home Affairs has issued various advisories vide letter No.11034/01/2020-IS-IV dated 24/03/2020, 04.04.2020 and 11.04.2020 to ensure adequate protection to healthcare professionals, medical staff and frontline workers by augmenting their safety and security cover.

And whereas, in spite of the said communications, some incidents of violence have been reported from different parts of the country against healthcare professionals/frontline workers, including Delhi.

And whereas, the Hon'ble Supreme Court in WP (Civil) No.10795/2020 dated 08.04.2020, has issued the following directions:

"The Government of India, respective States/Union Territories and respective Police authorities are directed to provide the necessary Police security to the Doctors and medical staff in Hospitals and places where patient who have been diagnosed COVID-19 or patients suspected of COVID-19 or those quarantined are housed. Necessary Police security be also extended to Doctors and other medical staff who visit places to conduct screening of people to find out symptoms of disease."


And whereas, in pursuance to above directions, Order of DDMA No. F.2/07/2020/S.I/39 dated 11.04.2020 was issued directing all District Deputy Commissioners of Police to ensure strict compliance of the above mentioned directions of Hon'ble Supreme Court of India.

And whereas Section 51 of the Disaster Management Act, 2005 provides for strict penalties against any person who obstructs any officer or employee of the Central Government or the State Government, or a person authorized by the National Authority or State Authority or District Authority in the discharge of his functions under this Act or refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority.

2021c

Now, therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005; the undersigned, in his capacity as Chairperson, State Executive Committee, GNCTD, hereby issues the following directions:

1. Commissioner of Police, Delhi shall nominate a state-level Nodal Officer not below the rank of Special Commissioner (Police) and District-level Nodal Officer not below the rank of Addl. Deputy Commissioner of Police who would be available 24x7 to redress any safety issue on the functioning of medical professionals. They should also take immediate and strict action in case any incident of violence takes place. Further, they must take all necessary measures to ensure adequate protection to healthcare professionals and frontline workers, and to prevent any incident of violence against them. The measures to be taken in this regard should be finalized in consultation with the local chapter of the Indian Medical Association (IMA), and the members of the IMA should be kept apprised of the actions taken to create a sense of security and confidence amongst the health fraternity. Accordingly, a Committee under the Chairmanship of Pr. Secretary (H&FW), Govt. of NCT of Delhi comprising of following members is constituted to frame an SOP/Security Protocol within 48 hours:
 - (i) Spl. Commissioner of Police as nominated by Commissioner of Police, Delhi.
 - (ii) Dy. Commissioner (HQ), o/o Divisional Commissioner, Delhi.
 - (iii) Addl. DGHS to be nominated by Pr. Secretary (H&FW), Govt. of NCT of Delhi.
 - (iv) Two members of IMA (Delhi Chapter) as nominated by them.
2. Further, if any case comes to light where the family and relatives of medical professionals, suspected to have died due to COVID-19 infection are prevented or attempts are made to prevent them from performing the last rites of the deceased, adequate security should be provided; and stringent action should be taken against such offenders who obstruct the performance of last rites of medical professionals or frontline healthcare workers, who, unfortunately, succumb to the infection from COVID-19 while discharging their services, or otherwise.
3. All District Magistrates and District Dy. Commissioners of Police are directed to widely publicize details of preventive measures taken and appointment of Nodal Officers amongst the medical fraternity, including the local chapters of the IMA. Director (DIP), GNCTD is directed to widely publicize details of preventive measures taken and appointment of Nodal Officers widely publicized amongst the public at large.


(Vijay Dev)
23.04.20
Chief Secretary, Delhi

Copy for compliance to:

1. Commissioner of Police, Delhi
2. Pr. Secretary, Health & Family Welfare, GNCTD
3. All District Magistrates, GNCTD
4. All District DCPs
5. Director (DIP), GNCTD

Copy for kind information to:

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Revenue Minister, GNCTD
5. Secretary to Hon'ble Health Minister, GNCTD
6. Secretary to Hon'ble Labour Minister, GNCTD
7. Secretary to Hon'ble Social Welfare Minister, GNCTD
8. Secretary to Hon'ble F&S Minister, GNCTD
9. Addl. Chief Secretary, Home, GNCTD
10. Divisional Commissioner -cum- Pr. Secretary (Revenue), GNCTD
11. SIO, NIC for uploading the same on the website of Delhi Government